

IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CORAM

Shri Vijai Pratap Singh
Hon'ble Member (J)

Company Petition No.133/2017

In the matter of :

The Companies Act, 2013;

-And-

In the matter of :

Section 14(1) of the Companies Act, 2013;

In the matter of :

Sridhan Tie-up Limited, a Public Non-Government Company limited by shares, registered under the provisions of the Companies Act, 1956 bearing CIN: U51109WB1994PLC065609 and having its registered office at 85, Bidhu Bhusan Sen Gupta Road, P.S. Behala, Kolkata- 700034, Phone No.:(+91) 9038783321 e-mail: Sridhantieup@gmail.com

... Applicant

Counsels last attended:

Mr. Kanishk Khetan, Advocate] For Petitioner
Ms. Alka Swami, Pr.C.S.]

Date of pronouncing the order : 16/8/17

O R D E R

This petition has been filed by the Applicant Company, M/s. Sridhan Tie-Up Limited under section 14(1) of the Companies Act, 2013 for conversion of the company from public limited company into a private limited company.

The applicant company, vide its EOGM dated 14th June, 2016, proposed the following:

- a) Proposal to convert the applicant company to a private limited company;
- b) Alteration of the Articles of the Association of the Company to give effect to the above-mentioned alteration;

On scrutiny of the records, it is found that the Special Resolution of the Board was filed with the Registrar of Companies, West Bengal in Form No.MGT-14 on 16.06.2016. But, in this regard, the Applicant Company have not submitted the Report of the Registrar of Companies and Affidavit as regards "No Objection from any person".

Therefore, the Applicant Company is directed to submit the Report from the Registrar of Companies and Affidavit regarding "No Objection from any person" through supplementary affidavit.

List the matter on 12/9/17 for further hearing.

Sd/-
(Vijai Pratap Singh)
Member(J)

Signed on this, the 16th day of August, 2016